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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK.

Original Application No. 179 of 1986.

Date of decision : December 16, 1986.

Balaram Sar ... Petitioner
Versus
Union of India & others ... Respondents.

For Petitioner : Mrs. S.K. Padhi &
J.K. Das, Advocates .

For Respondents : Mr. A.B. Misra,
Standing Counsel (Central).

C O R A M :

THE HON'BLE MR. B.R. PATEL, VICE CHAIRMAN.

A N D

THE HON'BLE MR. K.P. ACHARYA, MEMBER (JUDICIAL)

1. Whether reporters of local papers may be allowed to see the judgment ? Yes .
2. To be referred to the reporters or not ? Yes .
3. Whether Their Lordships wish to see the fair copy of the judgment ? Yes .

J U D G M E N T

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K.P.ACHARYA, MEMBER (JUDL), In this application , under section 19 of the Administrative Tribunals Act, 1985 , the petitioner prays for a direction to be given to the appropriate authorities for early settlement of the pensionary benefits payable to the petitioner. The petitioner had initially joined the Postal Department as a Postman. From 5.9.1978 to 31.12.1978 , the petitioner availed leave due to his domestic and personal difficulties . It was alleged by the Department that for a particular period , the petitioner was unauthorisedly absent and thereafter leave was sanctioned in favour of the petitioner. It is further more stated by the petitioner that his request to post him in a post carrying lesser hard job was turned down and ultimately the petitioner applied for voluntary retirement which was allowed . The petitioner has been sanctioned and paid provisional pension . It is contended on behalf of the petitioner that the provisional pension paid to the petitioner being a very pauly amount, it is very difficult on the part of the petitioner to sustain his livelihood and therefore , a request be made to direct the appropriate authorities for early sanction and payment of the final pension and other service benefits accrued to the petitioner.

2. We have heard learned Standing Counsel Mr. A.B.Misra on this point . Very fairly Mr. Misra submitted that there cannot be any reluctance on the

part of the Government to finally settle the pension as early as possible. Hence, we would direct that respondents- Opposite Parties may settle the final pension and other pensionary benefits, if any, accrued to the petitioner within three months from the date of receipt of a copy of the judgment.

3. Thus, the application stands allowed leaving the parties to bear their own costs.

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Member (Judicial)
16.12.1986

B.R. PATEL, VICE CHAIRMAN,

I agree.

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Vice Chairman.
16.12.1986.

Central Administrative Tribunal,
Cuttack Bench, Cuttack.
December 16, 1986/ Roy.